

to various State Governments for their adoption?

Shri Datar: It is not within our purview to make recommendations to the State Governments—it is for them to act; they may adopt these things also.

Shrimati Renu Chakravartty: Are these directions of a permissive nature or obligatory nature?

Shri Datar: They are of a recommendatory nature.

SANGEET NATAK AKADAMI

*417. **Shri Keshavalengar:** Will the Minister of Education be pleased to state:

(a) the names of the institutions to which the Sangeet Natak Akadami has afforded recognition and given facilities;

(b) how many of them are amateur dramatic associations; and

(c) how many of them are institutions dealing with dancing?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):

(a) The Sangeet Natak Akadami has not yet recognised any institution.

(b) and (c). The question does not arise.

Shri Keshavalenger: May I know if the Akadami has invited applications for recognition?

Dr. M. M. Das: It is an autonomous body, and our information is that a sub-committee consisting of several members of the Akadami has been set up by the Sangeet Natak Akadami for recommending recognition to institutions, and the sub-committee is being to consider the matter in March.

Shri Dabhi: May I know whether there is no Sanskrit or Hindi equivalent for the term Academy?

Mr. Speaker: Next question.

Shri M. D. Ramasami: May I know whether recognition by this Akadami carries with it any form of financial

assistance to the institution concerned?

Dr. M. M. Das: Sir, I cannot commit myself, but it appears that this recognition means eligibility for financial aid.

KANDLA CORRUPTION CASE

*418. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Anti-corruption branch of the Central Police has unearthed at Kandla port, a conspiracy to falsify measurements of earth works which form the basis for payment to contractors; and

(b) if so, the details of the conspiracy?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes. Information purporting to show the existence of such a conspiracy has been received and is now under verification.

(b) The investigation of the case is proceeding. Details are not available at present.

Shri Dabhi: May I know whether any persons have been apprehended in this connection?

Shri Datar: A preliminary enquiry has been going on, and till now no person has been apprehended.

Shri Dabhi: At what stage was the conspiracy unearthed?

Shri Datar: The conspiracy was unearthed at a stage when it was found that an amount larger than the one sanctioned was taken away.

Shri Dabhi: May I know what was the larger amount?

Shri Datar: The original amount sanctioned was Rs. 2,40,000 and the amounts in respect of which payments were made were Rs. 4,08,000.

Shri Vallatharas: Apart from the conspiracy in the case, has there been any evidence about the commission of the act?